HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE THIRTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 636 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 17/04/2025 in W.P.No 29066 of 2024 on the file of the High Court.

Between:

Dr. C.S.P. RAO, S/o. Rama Rao, aged about 61 years, Professor (HAG), Department of Mechanical Engineering, National Institute of Technology Warangal, (U/s), Permanent Address -Swathi Nursing Home, H.No.1-3-72, Rahamatnagar, Kazipet, Warangal District, T.S.

.....APPELLANT

AND

1. **GOVERNMENT OF INDIA,** Represented by its Joint Secretary, Ministry of Education, Department of Higher Education, C Wing, Sastry Bhavan, New Delhi 110 001.
2. National Institute of Technology, Rep. by its Chairperson i/c, Board of Governors and Director of National Institute of Technology, Warangal, T.S.
3. Dr. Santosh Kumar Kamila, IPoS, I.A. cum Retd. Member, Postal Service Board, O/o. the Inquiring Authority (Retd. Member PSB), At Bubaneswar 751 007, Plot No.A/150, Saheed Nagar, Bhuvaneshwar, ODISHA 751 007.

.....RESPONDENTS

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders (dated 17.04.2025) passed in WP No. 29066 of 2024 by the Learned Single Judge until the main writ appeal.

I.A.NO:2 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the 2nd respondent's Articles of Charges vide Memo No. NTW/BoG/Disc./ID-471/2023/3387, dated 24.11.2023 NIT Warangal & Consequent appointment of Inquiring Authority in Lr,No.IO/CSPR/01, dt.1st October, 2024, pending disposal of the above writ appeal.

I.A.NO:3 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings with respect to 2nd respondent's Articles of Charges vide Memo No. NTW/BoG/Disc./ID-471/2023/3387, dated 24.11.2023 NIT Warangal & Consequent alleged Inquiry Report of 3rd Respondent in connection with Lr.No.I0/CSPR/01, dt.1st October, 2024, till conclusion of Criminal Cases pending against the Petitioner on the file of Hon'ble Court CBI-ACB Visakhapatnam, pending disposal of the above writ appeal.

Counsel for Appellant : SRI P.SURESH REDDY, LEARNED SENIOR COUNSEL REPRESENTING SRI M.P.KASHYAP

Counsel for Respondent Nos.1 & 2 : SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for Respondent No.3 : SRI B.NARASIMHA SHARMA, LEARNED ADDITIONAL SOLICITOR GENERAL OF INDIA REPRESENTING SRI T.MAHENDER RAO

The Court made the following JUDGMENT : -

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.636 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Suresh Reddy, learned Senior Counsel represents Sri M.P.Kashyap, learned counsel for the appellant; Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent Nos.1 and 2 and Sri B. Narasimha Sharma, learned Additional Solicitor General of India represents Sri T. Mahender Rao, learned Standing Counsel for respondent No.3.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the impugned order dated 17.04.2025 passed by a learned Single Judge of this Court in W.P.No.29066 of 2024 to the extent it relates to paragraph Nos.23 and 24 may be set aside and the said writ petition may be restored to its original number with liberty to the parties to address the writ Court on the aforesaid aspects which became subject matter of paragraph Nos.23 and 24 and pass a fresh order in accordance with law.

4. In view of consensus arrived at, the impugned order dated 17.04.2025 only to the extent of paragraph Nos.23 and 24 is **set aside**. W.P.No.29066 of 2024 is restored to its original number. The said Writ Petition be listed before the same Bench after two weeks. The learned Single Judge is requested to re-hear the parties on the aspects covered by paragraph Nos.23 and 24 of the impugned order and pass a fresh order in accordance with law.

5. With aforesaid and without expressing any opinion on merits of the case, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

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SECTION OFFICER

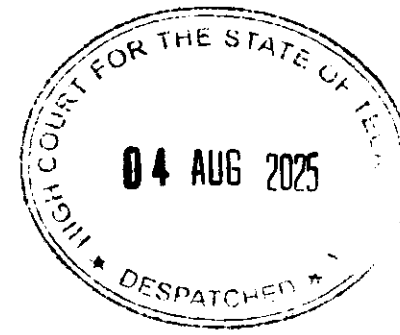
To

1. The Joint Secretary, Government Of India, Ministry of Education, Department of Higher Education, C Wing, Sastry Bhavan, New Delhi 110 001.
2. The Chairperson, National Institute of Technology, i/c, Board of Governors and Director of National Institute of Technology, Warangal, T.S.
3. One CC to SRI M.P.KASHYAP, Advocate [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, Advocate [OPUC]
5. One CC to SRI T.MAHENDER RAO, Advocate (OPUC)
6. Two CD Copies

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HIGH COURT

DATED:30/06/2025



JUDGMENT

WA.No.636 of 2025

DISPOSING OF THE W.A

WITHOUT COSTS.

(8)

kpv

11/7/25